

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.4493/2025

[Arising out of impugned final judgment and order dated 02-08-2024 in CRLR No. 1370/1997 passed by the High Court of Judicature at Allahabad]

ANIL KUMAR SINGH GAUR

Petitioner(s)

VERSUS

UDAI PRATAP SINGH & ORS.

Respondent(s)

(FOR ADMISSION, IA No. 51336/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT IA No. 51333/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 51332/2025 - EXEMPTION FROM FILING O.T. AND IA No. 51330/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..) IA No. 51334/2025 - SETTING ASIDE AN ABATEMENT)

Date : 23-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. K.P.singh, Adv.
Mr. C.P.singh, Adv.
Mr. Rishabh Thakur, Adv.
Mr. Vikrant Chaudhary, Adv.
Mr. Shadman Ali, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) : Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner seeks time to file amended Memo of Parties. The same be filed within two weeks.
2. Service be effected on the surviving and unserved respondents within a period of four weeks through the concerned S.H.O.
3. List on 05.08.2025.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR